



**INTELLECTUAL
PROPERTY INDIA**

PATENTS/DESIGNS/
TRADE MARKS/
GEOGRAPHICAL
INDICATIONS.



सत्यमेव जयते

Government of India
Office of The Controller General
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NO.CG/PG/Circular(TMR)/2011/ 36

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Circular No. 1 of 2011

It has come to my notice that in the trademark data base the status of pending/registered trade marks have appeared wrongly in quite a large number of cases possibly due to wrong entries/system errors that has occurred over a period of time. A Status Change Module has been developed by NIC for affecting appropriate changes to status as on date.

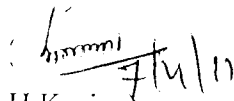
The following officers are hereby authorized to effect the status changes using the module developed above.

Sl.No.	Name & Designation of Officer	Office
1	Shri V. Natarajan, Deputy Registrar of Trade Marks	Trade Marks Registry, Chennai
2	Shri R.A. Tiwari, Assistant Registrar of Trade Marks	Trade Marks Registry, Kolkata
3	Smt. Prem Lata, Assistant Registrar of Trade Marks	Trade Marks Registry, Delhi
4	Shri S.B. Palo, Senior Examiner of Trade Marks	Trade Marks Registry, Ahmedabad
5	Shri S.M. Togrikar, Senior Examiner of Trade Marks	Trade Marks Registry, Mumbai

NIC will provide access to this module only to the above mentioned officers. The Status Change shall only be effected based on sufficient reasons entered in the system and after uploading necessary supporting documents on the system. The officer making the changes using the module has to enter the details of the document in the "Pop Up" displayed while using the module.

For changing the existing status the following documentary proof is required to be uploaded against each.

Registered	Copy of the Registration Certificate, Legal Certificate, Last Renewal Certificate
ABA/Advertised Or Re-advertised as the case may be	Copy of the Journal Publication, Speaking Order allowing application to proceed to registration
Objected	Copy of Examination Report
Opposed	Copy of the fee receipts and copy of the Opposition notice or Copy of order condoning the postal delay
Removed	Copy of order of removal by the Registrar/IPAB/Court of law and notified in the TM Journal.
Withdrawn	Copy of order and request letter of Proprietor/Agent/Attorney
Refused	Copy of the order refusing the application
Abandoned	Copy of order under Section 21(2) or order under Rule 38(5) or any other order of abandonment.


(P.H.Kurian)

Controller General of Patents, Designs and Trade Marks

To

1. All Technical Heads
Trade Marks Registry, Mumbai/Delhi/Kolkata/Chennai/Ahmedabad – **for circulation among the concerned officials**
2. NIC for issuance of password to officials designated.
3. Office copy
4. Guard file